

THE TENTH SCHEDULE

[See section 369 (1)]

PENALTIES

Explanation.—The entries in the second column of the following table headed “Subject” are not intended as definitions of the offences prescribed in the provisions mentioned in the first column or even as abstracts of those provisions, but are inserted merely as reference to the subject thereof:—

Table

Section, sub-section, clause or proviso	Subject	Fine or imprisonment which may be imposed	Daily fine which may be imposed
1	2	3	4
		Rs.	Rs.
Section 74, sub-sections (1) and (2)	Failure to give notice of transfer or devolution of land or building	50	—
Section 74, sub-section (3)	Failure to produce instrument of transfer	50	—
Section 75	Failure to give notice of erection of new building, etc.	50	—
Section 76	Failure to give notice of demolition or removal of building	50	—
Section 77	Failure to comply with requisition to furnish information, etc.	50	—
Section 81, sub-section (2)	Wilful delay or obstruction of valuers	50	—
Section 89	Prohibition of advertisement without permission	200	5
Section 114	Failure to give notice of vacant land or building	50	5
Section 119, sub-section (2)	Non-compliance with the requisition of attendance before the Chairperson	50	—
Section 122	Failure to disclose liability	100	—
Section 148	Use for non-domestic purposes of water supplied for domestic purposes	100	5
Section 152, sub-section (1)	Non-compliance with the requisition to take water supply	200	20
Section 153	Prohibition to occupy new premises without arrangement for water supply	200	20
Section 164	Waste or misuse of water	50	—
Section 165	Refusal of admittance, etc.	100	—
Section 168, sub-section (1)	Laying of water pipes, etc., in a position where pipes may be injured or water therein polluted	100	10

Section, sub-section, clause or proviso	Subject	Fine or imprisonment which may be imposed	Daily fine which may be imposed
1	2	3	4
Section 168, sub-section (2)	Construction of latrines, etc., in a position where pipes may be injured or water therein polluted	100	—
Section 173	Injury to, or interference with free flow of contents of municipal drain or drains communicating with municipal drain	50	—
Section 174, sub-section (2)	Private drain not to be connected with municipal drain without notice	50	—
Section 175	Non-compliance with requisition for drainage of undrained premises	100	25
Section 176	Erection of new premises without drain	1000	—
Section 177	Non-compliance with requisition of maintenance of drainage works for any group or block of premises	50	5
Section 178	Non-compliance with directions to close or limit the use of private drains in certain cases	50	5
Section 179	Non-compliance with Chairperson's orders regarding the use of a drain by a person other than the owner thereof	50	—
Section 180	Non-compliance with requisition for keeping sewage and rain water drains distinct	50	—
Section 181	Non-compliance with requisition for the pavement of courtyard, etc.	50	—
Section 183	Connection with municipal water works or drains without written permission	200	50
Section 186, sub-section (4)	Non-compliance with requisition to close, remove or divert a pipe or drain	50	5
Section 193, sub-section (1)	Execution of work by a person other than a licensed plumber	200	—
Section 193, sub-section (2)	Failure to furnish when required, name of licensed plumber employed	100	—
Section 193, sub-section (6)	Licensed plumbers not to demand more than the charges prescribed	100	—
Section 193, sub-section (8)	Licensed plumbers not to contravene by-laws or execute work carelessly or negligently, etc.	100	—
Section 194	Prohibition of wilful or neglectful acts relating to water or sewage works	100	—
Section 209, sub-section (3)	Construction of building within the regular line of street without permission	1000	10

Section, sub-section, clause or proviso	Subject	Fine or imprisonment which may be imposed	Daily fine which may be imposed
1	2	3	4
Section 211	Failure to comply with requisition to set back buildings to regular line of street	200	50
Section 214	Failure to comply with requisition to set forward buildings to regular line of street	200	10
Section 217, sub-sections (5)	Utilising, selling or otherwise dealing with any land or laying out a private street otherwise than in conformity with orders of the Council	Rigorous imprisonment which may extend to three years	—
Section 218, sub-section (1), clauses (a) and (b)	Failure to comply with requisition to show cause for alteration of street or for a appearance before the Chairperson	50	5
Section 219, sub-section (1)	Failure to comply with requisition on owner of private street or owner of adjoining land or building to level, etc., such street	100	10
Section 221, sub-section (1)	Prohibition of projections upon streets, etc.	200	—
Section 221, sub-section (2)	Failure to comply with requisition to remove projections from streets	200	—
Section 222, sub-section (2)	Failure to comply with requisition to remove a verandah, balcony, etc., put up in accordance with section 221(1)	200	—
Section 223	Failure to comply with requisition to have ground floor doors, etc., so altered as not to open outwards	50	—
Section 224, sub-section (1)	Erection, etc., of structures of fixtures which cause obstruction in streets	200	10
Section 225	Deposit, etc., of things in streets	100	—
Section 227, sub-sections (1) and (2)	Tethering of animals and milking of cattle in public streets	100	5
Section 228, sub-section (4)	Unlawful removal of bar or shorting timber, etc., or removal or extinction of light	50	—
Section 229, sub-section (1)	Streets not to be opened or broken and building materials not to be deposited thereon without permission	200	10
Section 231, sub-section (2)	Name of street and number of house not to be destroyed or defaced, etc.	50	—
Section 232, sub-section (1)	Failure to comply with requisition to repair, protect or enclose a dangerous place	100	25
Section 234, sub-section (1)	Removal, etc., of lamps	100	—

Section, sub-section, clause or proviso	Subject	Fine or imprisonment which may be imposed	Daily fine which may be imposed
1	2	3	4
Section 234, sub-section (2)	Wilfully and negligently extinguishing lights in public streets, etc.	50	—
Section 237, sub-section (1)	Erection of a building without the sanction of the Chairperson	Simple imprisonment which may extend to six months or with fine which may extend to Rs. 5000 or with both	—
Section 237, sub-section (2)	Use of inflammable materials without permission	100	—
Section 238, sub-section (1)	Failure to give notice of intention to erect a building	Simple imprisonment which may extend to six months or with fine which may extend to Rs. 5000 or with both	—
Section 239, sub-section (1)	Failure to give notice of intention to make additions, etc., to buildings	Simple imprisonment which may extend to six months or with fine which may extend to Rs. 5000 or with both	—
Section 242, sub-section (4)	Commencement to work without notice, etc.	10000	500
Section 244	Failure to comply with requisition to round off buildings at corners of streets	100	5
Section 245, sub-section (1)	Erection of buildings on new streets without levelling	1000	—
Section 245, sub-section (1)	Erection of buildings or execution of work within regular line of street or in contravention of any scheme or plan	1000	—
Section 247	Failure to demolish buildings erected without sanction or erection of buildings in contravention of order	Simple imprisonment which may extend to six months or with fine which may extend to Rs. 5000 or with both	—

Section, sub-section, clause or proviso	Subject	Fine or imprisonment which may be imposed	Daily fine which may be imposed
1	2	3	4
Section 248	Erection of buildings in contravention of conditions of sanction, etc.	Simple imprisonment which may extend to six months or with fine which may extend to Rs. 5000 or with both	—
Section 249	Failure to carry out alterations	Simple imprisonment which may extend to six months or with fine which may extend to Rs. 5000 or with both	—
Section 251, sub-sections (1) and (2)	Non-compliance with provision as to completion certificates, occupation or use, etc., without permission	200	10
Section 252	Non-compliance with restrictions on user of buildings	Simple imprisonment which may extend to six months or with fine which may extend to Rs. 5000 or with both	—
Section 258, sub-sections (1) and (2)	Failure to comply with requisition to remove structures which are in ruins or likely to fall	500	20
Section 259, sub-section (1)	Failure to comply with requisition to vacate buildings in dangerous conditions, etc.	200	—
Section 264	Failure to provide for collection, removal and deposit of refuse and provision of receptacles	50	—
Section 265, sub-section (1)	Failure to collect and remove filth and polluted matter	50	—
Section 265, sub-section (3)	Scavenger's duties in certain cases not to be discharged by any person without permission	25	—
Section 266	Failure to comply with requisition for removal of rubbish, etc., from premises used as market, etc.	100	—
Section 267, sub-section (1)	Keeping rubbish and filth for more than twenty-four hours, etc.	50	10
Section 267, sub-section (2)	Allowing filth to flow in streets	50	—
Section 267, sub-section (3)	Depositing rubbish or filth, etc., in street, etc.	50	—

Section, sub-section, clause or proviso	Subject	Fine or imprisonment which may be imposed	Daily fine which may be imposed
1	2	3	4
Section 271, sub-section (1)	Latrines and urinals not to be constructed without permission or in contravention of terms prescribed	200	—
Section 272, sub-section (1)	Failure to provide buildings newly erected or re-erected with latrine, urinal and other accommodation	500	—
Section 272, sub-section (3)	Failure to provide residential buildings composed of separate tenements with latrine, bathing or washing place for servants on the ground floor	500	—
Section 273	Failure to provide latrines for premises used by large number of people and to keep them clean and in proper order	100	20
Section 274	Failure to comply with requisition to provide latrines for market, cattle shed, cart stand, etc., and to keep them clean and in proper order	100	20
Section 275, clauses (a), (b), (c) and (d)	Failure to comply with requisition to enforce provision of latrine or urinal accommodation, etc.	100	10
Section 276, sub-section (2)	Failure to comply with requisition for removal of congested buildings	1000	—
Section 277	Failure to comply with requisition to improve buildings unfit for human habitation	1000	—
Section 279, sub-sections (1), (2), (3) and (4)	Failure to comply with order of demolition of buildings unfit for human habitation	1000	—
Section 280	Failure to comply with requisition of the Chairperson to remove insanitary huts and sheds, etc.	100	15
Section 281, sub-section (1)	Prohibition against washing by washerman	25	—
Section 282	Failure to give information of dangerous disease	100	—
Section 284	Failure to comply with requisition to cleanse and disinfect buildings or articles	50	—
Section 285	Failure to comply with requisition to destroy infectious huts or sheds	50	—
Section 286	Washing of clothing, bedding, etc., at any place not notified by the Chairperson	25	—

Section, sub-section, clause or proviso	Subject	Fine or imprisonment which may be imposed	Daily fine which may be imposed
1	2	3	4
Section 288, sub-section (1)	Sending infected clothes to washerman or laundry	25	—
Section 288, sub-section (2)	Failure to furnish address of washerman or laundry to which clothes have been sent	25	—
Section 289, sub-sections (1), (2) and (3)	Use of public conveyances by persons suffering from a dangerous disease, etc.	50	—
Section 291	Failure to disinfect buildings before letting the same	100	—
Section 292	Disposal of infected articles without disinfection	50	—
Section 293	Making or selling of food, etc., or washing of clothes by infected persons	50	—
Section 294	Sale of food or drink in contravention of restriction or prohibition of Chairperson	50	—
Section 295	Removal or use of water from wells and tanks in contravention of prohibition of Chairperson	50	—
Section 296	Exposure of persons to risk of infection by the presence or conduct of a person suffering from a dangerous disease, etc.	100	—
Section 297	Removal of infectious corpses in contravention of the provisions of the section	50	—
Section 298, sub-sections (1) and (2)	Absence of sweepers, etc., from duty without notice	Imprisonment which may extend to one month	—
Section 299	A sweeper employed for doing house scavenging not to discontinue work without notice	10	—
Section 300	Failure to supply information by persons incharge of burning or burial grounds	50	—
Section 301	Use of new burning or burial ground without permission	50	—
Section 302, sub-section (1)	Failure to comply with requisition to close a burning or burial ground	50	—
Section 302, sub-section (2)	Burning or burial of corpses in a burning or burial ground after it has been closed	50	—
Section 303	Removal of corpses by other than prescribed routes	25	—
Section 304, clause (b)	Failure to give notice for removal of carcasses of dead animals	10	—

Section, sub-section, clause or proviso	Subject	Fine or imprisonment which may be imposed	Daily fine which may be imposed
1	2	3	4
Section 307, sub-sections (1) and (2)	Failure to give information of births and deaths	50	—
Section 308, sub-sections (1), (2) and (3)	Commission of nuisances	50	—
Section 309	Failure to comply with requisition for removal or abatement of nuisance	500	25
Section 310, sub-section (4)	Dogs not to be at large in a street without being secured by a chain lead	50	—
Section 310, sub-section (5)	Ferocious dogs at large without being muzzled, etc.	100	—
Section 311	Staking inflammable material in contravention of prohibition	50	—
Section 312	Setting a naked light	50	—
Section 313	Discharging fireworks, firearms, etc., likely to cause danger	50	—
Section 314	Failure to comply with requisition to render buildings, wells, etc., safe	50	—
Section 315	Failure to comply with requisition to enclose land used for improper purposes	50	—
Section 317, sub-section (1)	Sale in municipal markets without permission	200	—
Section 318, sub-sections (1) and (2)	Use of places as private markets without a licence and use of places other than a municipal slaughter house as slaughter houses	500	25
Section 318, sub-section (2) proviso (a)	Non-compliance with conditions imposed by Chairperson	50	—
Section 320	Keeping market open without licence, etc.	2000	—
Section 321	Sale in unlicensed market	50	—
Section 322	Carrying on business or trade near a market	50	—
Section 324	Failure of person in charge of markets to expel lepers and disturbers from the market	50	—
Section 325	Carrying on butcher's, fishmonger's or poluterer's trade without licence, etc.	100	10
Section 326	Establishment of factory, etc., without permission	5000	50

Section, sub-section, clause or proviso	Subject	Fine or imprisonment which may be imposed	Daily fine which may be imposed
1	2	3	4
Section 327	Certain things not to be kept and certain trades and operations not to be carried on without a licence	1000	100
Section 328, sub-section (3)	Keeping, abandonment or tethering of animals, etc.	100	—
Section 329, sub-section (5)	Use of premises in contravention of declaration	500	—
Section 330	Hawking articles for sale without a licence, etc.	100	—
Section 331	Keeping a lodging house, eating house, tea shop, etc., without licence or contrary to licence	100	—
Section 332	Keeping open theatre, circus or other place of public amusement without licence or contrary to terms of licence	500	50
Section 339, sub-section (5)	Failure to produce licence or written permission	50	5
Section 340	Preventing the Chairperson or any person authorised in this behalf from exercising his powers of entry, etc.	50	—
Section 341	Preventing the Chairperson or any person authorised in this behalf from exercising his power of entry upon any adjoining land	50	—
Section 346	Obstruction or molestation in execution of work	200	—
Section 353, sub-section (4)	Failure to comply with requisition to state the name and address of owner of premises	50	—
Section 364, sub-section (3)	Failure of occupier of land or building to afford owner facilities for complying with provisions of the Act, etc., after eight days from issue of order by district judge	200	50
Section 404	Obstruction of Chairperson or a member, etc.	200	—
Section 405	Removal of any mark set up for indicating level, etc.	100	—
Section 406	Removal, etc., of notice exhibited by or under orders of the Council, Chairperson, etc.	50	—
Section 407	Unlawful removal of earth, sand or other material or deposit of any matter or making of any encroachment from any land vested in the Council.	50	—